

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal.No.652/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th December 2017, 10.30 A.M

| Name of the Company | | Kamakshya Prasad Pradhan -Vs- ROC, Orissa | | |
|---------------------|--|---|--|---------------------|
| Under Section | | 252 (3) | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | | Signature with date |

1) Pabit Paban Biswas (Adv.)- For the 18/12/17
 2) Ank Chandhuri (Adv.)- Petitioner. Ank Chandhuri

O R D E R

Ld. Counsel for the appellant is present.

Heard. Admit.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Odisha for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate

Affairs, Kolkata and the Registrar of Companies, Odisha and file affidavit of service within 7 days from today.

List it on 20/02/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)